

State vs. Vishal Dedha
E. FIR no. 028011/2020
PS New Ashok Nagar
U/s 379/411 IPC

24.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Mahesh Chand, ld. Counsel for the applicant/
accused.
Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is a young boy of 19 years of age and is innocent and has been falsely implicated in the matter and he is in J.C since 17.04.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 17.04.2021. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the young age of the accused/applicant, accused/ applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/24.04.2021

**State vs. Vipin
FIR no. 56/2021
PS Preet Vihar
u/s 420/120-B/34 IPC**

24.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Pradeep Teotia, counsel for the accused.

IO in person.

Submissions heard. Reply of the IO perused.

At this stage, ld. Counsel for the applicant/accused seeks permission to withdraw the aforesaid application.

Permission granted.

Bail application is hereby dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/24.04.2021**